

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "C", MUMBAI**

**BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER
SMT RENU JAUHRI, ACCOUNTANT MEMBER**

**ITA No.1847/Mum/2025
Assessment Year: 2024-25**

IEEE Mumbai Section Welfare Association Don Bosco Institute of Technology, Premier Automobiles Road, Opp. Fiat Company, Kurla S.O., Mumbai 400070 PAN: AAAAI6455J	Vs.	CIT (Exemption), Mumbai Aaykar Bhavan, M K Road, Mumbai- 400 020
(Appellant)		(Respondent)

Present for:

Assessee by : Ms. Abhilasha Pawar
Revenue by : Mr. R.A. Dhyani, CIT DR

Date of Hearing : 05.05.2025
Date of Pronouncement : 30.05.2025

O R D E R

Per : Narender Kumar Choudhry, Judicial Member:

This appeal has been preferred by the Assessee against the order dated 19.12.2024, impugned herein, passed by the Ld. Commissioner of Income Tax (Exemption) (in short Ld. CIT(E)) u/s 250 of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2024-25.

2. In the instant case, initially the Assessee by filling an application in Form No. 10AB, had sought for registration 12A of the Act, which was rejected by the then Ld. Commissioner, vide order dated 21.03.2023 mainly on the reasons that the application filed is incomplete and not accompanied with the requisite document.

3. The Assessee thereafter, instead of challenging the said order dated 21.03.2023, filed fresh application u/s. 12A of the Act before the Ld. Commissioner, who vide order dated 22.05.2024 dismissed the same for non-compliance and/or non-furnishing of requisite documents and therefore, the Assessee on being asked "*as to why it has not challenged the original order dated 21.03.2023*", has sought for withdrawal of this appeal. Considering the Assessee's request, this appeal is liable to be dismissed as withdrawn.

4. In the result, Assessee's appeal is dismissed as withdrawn.

Order pronounced in the open court on 30.05.2025.

**Sd/-
(RENU JAUHRI)
ACCOUNTANTMEMBER**

**Sd/-
(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER**

* Divya R. Nandgaonkar,
Stenographer
Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar,
ITAT, Mumbai.